CC No. 250/2019 CBI VS. Rajesh Kumar Khatri

15.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI. Accused Rajesh Kumar Khatri along with Sh. Sandeep Gupta, Advocate.

Matter is listed for filing of CFSL report by the CBI.

Ld. PP for CBI seeks adjournment for 15 days on the ground that till date they have not received the CFSL Report and the same is likely to take another 15 days time.

In view of the same, let the matter be listed for filing of CFSL report by CBI on **28.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

> (AMIT KUMAR) Special Judge, PC Act, CBI-04, RADC/ND/15.09.2020

CC No. 330/19 CBI VS. Ravi Rana

15.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Accused Ravi Rana along with Sh. P. K. Dubey and Ms. Amrita Vats, Advocates.

Matter is listed for Prosecution Evidence.

Directions have been received from the Hon'ble High Court of Delhi that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **13.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR) Special Judge, PC Act, CBI-04, RADC/ND/15.09.2020